

**GOVERNMENT OF INDIA  
PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:3108  
ANSWERED ON:13.12.2006  
ARBITRARY IMPOSITION OF RULES  
Radhakrishnan Shri Varkala;Sujatha Smt. C.S.

**Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether the Government has received representations dated October 23, 2003 from All India Census Employees Association regarding arbitrary imposing of Clause 6 of CCS(RSA) Rules, 1993, contrary to recognition dated May 25, 1998;
- (b) if so, the details thereof; and
- (c) the action taken by the Government thereon?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS.(SHRI SURESH PACHOURI)

- (a): DoPT has not received any representation dated 23-10-2003 from the All India Census Employees Association. However, a representation dated 23-10-2005 was received.
- (b): The contents of the representation dated 23-10-2005 essentially relate to the validity of the condition (b) in Office of Registrar General, India (RGI) OM No. A-21011/2/2002-Ad.II dated 22-12-2003 and interpretation of provisions of Central Civil Services (Recognition of Service Associations) Rules, 1993.
- (c): The All India Census Employees Association had represented the same issue earlier also. The same was examined by Department of Personnel & Training. The Office of Registrar General of India was advised that while Branch units of an Association are not recognized separately, they, however, remain part and parcel of the main association, recognized centrally, by the concerned administrative Ministry/Department.